

Statement-II*List of the Regional Recruitment Boards (R.R.Bs.) for State Bank of India Group*

Regional Recruitment Board	Geographical area covered
1. Ahmedabad	State of Gujarat, Union Territories of Daman & Diu.
2. Bhopal	State of Madhya Pradesh.
3. Bhubaneswar	State of Orissa.
4. Bombay	State of Maharashtra, Union Territories of Dadra & Nagar Haveli and Goa.
5. Calcutta	States of West Bengal, Sikkim and Union Territory of Andaman & Nicobar Islands.
6. Chandigarh	States of Punjab, Haryana (excluding Gurgaon and Sonapat Districts), Jammu & Kashmir, Himachal Pradesh and Union Territory of Chandigarh.
7. Gauhati	States of Assam, Meghalaya, Tripura, Manipur Nagaland, Union Territories and Arunachal Pradesh and Mizoram.
8. Hyderabad	State of Andhra Pradesh and Yanam.
9. Lucknow	State of Uttar Pradesh excluding Western U.P.
10. Madras	States of Tamil Nadu, Karnataka, Kerala and Union Territories of Pondicherry (excluding Yanam) and Lakshadweep.
11. New Delhi	State of Rajasthan, Union Territory of Delhi, Gurgaon and Sonapat Districts of Haryana and Western Uttar Pradesh.
12. Patna	State of Bihar.

Repayment of amount of Financial aid received from IDBI by Companies

5368. SHRI K. MALLANNA: Will the Minister of FINANCE be pleased to state:

(a) whether Government have made any assessment regarding the amount locked up with various companies which have received financial aid from I.D.B.I. and repayments have not been made by them so far;

(b) if so, the details regarding the number and names of such companies; and

(c) whether steps have been taken in respect of recoveries of the deposit amounts and whether the IDBI has also made some recommendations to Government to take action against defaulting companies?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): (a) and (b). As at the end of December 1981, 447 Companies directly assisted by the Industrial Development Bank of India (IDBI) defaulted in the repayment of principal amount of Rs. 70 crores and payment of interest amount of Rs. 86 crores. With a view to safeguard the credit-worthiness of the assisted con-

cerns, their ability to recover and maintain confidence among suppliers and attract good technical and managerial personnel it will not be in the larger public interest to furnish the names of defaulting companies.

(c) The IDBI has not made any recommendation to the Government to take action against the defaulting companies. The cases of default are being vigorously pursued and progress is closely monitored and reviewed by the IDBI through periodical progress reports, frequent inspections, discussions with the management of the assisted concerns etc. Recently, a recovery cell has been set up IDBI to closely follow up recoveries from the companies which are in arrears. All efforts are being made by the IDBI to recover the dues.

Cases of lavish expenditure detected in Delhi Commissioner's charge

5369. SHRI DIGAMBER SINGH: Will the Minister of FINANCE be pleased to refer to the reply given to part (d) of Unstarred Question No. 1402 on 16 July, 1982 regarding news item captioned "IT Deptt. may get more powers" and state:

(a) the particulars of some of the more glaring cases of lavish and ostentatious expenditure which had been detected in the Delhi Commissioners' charges during 1981-82;

(b) the penal action taken under section 133A (5) of the Income Tax Act; and

(c) whether it is a fact that so far no action against any person or party has been taken in such cases after the above section was brought into force; if so, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SAWAI SINGH SISODIA): (a) The Income-tax authorities at Delhi collected information under section 113A(5) of the Income-tax Act in one case during 1981-82.

(b) Section 133A(5) of the Income-tax Act does not provide for any penal action. Information gathered under section 133A(5) of the Income-tax Act is passed on to the assessing officers for being utilised while framing relevant assessments.

(c) No, Sir.

Decline in Jute Goods export to Soviet Union

5370. SHRI HARIHAR SOREN: Will the Minister of COMMERCE be pleased to state:

(a) whether Soviet Union's off-take of Indian jute goods has shown a substantial decline in recent months;

(b) if so, the export position of jute goods in 1980-81, 1981-82 and 1982-83;

(c) the reasons of the fall in the export of jute goods; and

(d) the efforts proposed to be made by Government to improve the situation?

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI P. A. SANGMA): (a) There has not been any significant decline in exports of jute goods to the Soviet Union during recent months.

(b) Export position in jute goods to the Soviet Union during the calendar years 1980, 1981 and 1982 is given below:—

Bag—Million pcs
Cloth—Million metres

Year	Trade Plan Provision		Actual Export
1980	Bag	170—190 (99.57—112.28 thousand tonnes)	110.44 (64.68 thousand tonnes)